

12 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC IMPORTANCEREPORTED PAKISTANI RAID INTO AN
INDIAN VILLAGE

Mr. Speaker: I have received notice of an adjournment motion, and also a calling-attention-notice relating to the same matter from Shri S. M. Banerjee, which reads thus:

"Reported raid by armed Pakistanis into the Indian village Bhairabnagar near Silchar resulting in the death of a girl and injuries to three others."

Has the hon. Minister any Statement to make? I have taken it up with the calling-attention notice. If the hon. Minister is in possession of facts, let him state them; otherwise, let him do so tomorrow.

The Minister of Home Affairs (Shri G. B. Pant): So far as I am aware, detailed information is not available, and I think that it would perhaps be advisable to give time for ascertaining the facts, and if necessary, a statement can be made in the House after receipt of full facts.

So far as the notice for adjournment goes it is hardly a question for an adjournment motion.

Mr. Speaker: I have treated it as a calling-attention-notice. The hon. Member has also tabled a calling-attention-notice, and I have allowed the calling-attention-notice now.

Shri G. B. Pant: If that is admitted by you, then the necessary statement will be made.

Shri S. M. Banerjee (Kanpur): The hon. Prime Minister has come now.

Mr. Speaker: There is an adjournment motion relating to the incident near Silchar. There is also a calling-attention-notice on the same subject. I have allowed the calling-attention-

notice, and if the hon. Prime Minister is in possession of facts, he may state them, or he may take time till tomorrow.

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): We are not in full possession of facts, and I do not know whether we shall be in full possession of facts tomorrow. Such information as we have got is that this is a case of armed dacoity across the border. Some armed dacoits came and did this, but we are enquiring further into the matter, and as soon as we have any fuller account, I shall place it before the House.

Shri Hem Barua (Gauhati): Since the adjournment motion is in my name, may I make a submission? We would like to know from the Prime Minister what steps he has taken to protect the life and property of people of those areas in the border, especially in the eastern sector of the Indo-Pakistan border, the areas which are populated. Whenever President Ayub Khan makes a statement,—he made a statement in Dacca recently where he accused in a very mild way India's intentions and all that—there is some sort of raid somewhere, and these things are all connected. That is why we would request the Prime Minister to make a fuller statement about all the implications of it.

Shri Jawaharlal Nehru: I would venture to say that there is security of life and property in the border now for some time past, but of course, I cannot give a guarantee when a robber or thief functions. Even internally, in India, in areas of Madhya Pradesh and Rajasthan, one reads in the newspapers about gangs of armed dacoits. That is a thing, of course, which should be stopped, naturally. But I do not quite know what the hon. Member wants. I say, that conditions in the border have been fairly secure in regard to life and property.

Mr. Speaker: I am not giving my consent to the adjournment motion.

[Mr. Speaker]

I am adjourning the calling-attention-notice, and it will stand over till Friday.

Shri Jawaharlal Nehru: As soon as I receive any news, I shall come and inform the House.

Mr. Speaker: Then, it will provisionally stand over till Monday next.

Raja Mahendra Pratap (Mathura): You have not mentioned my calling-attention-notice. There have been massacres of Muslims, in Firozabad, and Muslims have been suffering there.

Mr. Speaker: I have not given my consent. I shall look into it.

12:04 hrs.

PAPERS LAID ON THE TABLE

POST OFFICE SAVINGS CERTIFICATES (FIRST AMENDMENT) RULES

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table a copy of the Post Office Savings Certificates (First Amendment) Rules, 1960 published in Notification No. G.S.R. 1162 dated the 1st October, 1960, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [Placed in Library See No. LT-2501/60].

OIL AND NATURAL GAS COMMISSION RULES AND MINERAL CONCESSION RULES

The Minister of Mines and Oil (Shri K. D. Malaviya): I beg to lay on the Table:—

- (i) a copy of the Oil and Natural Gas Commission Rules, 1960 published in Notification No. G.S.R. 1311 dated the 5th November, 1960, under sub-section (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library, See No. LT-2502/60].

- (ii) a copy of the Mineral Concession Rules, 1960, published in Notification No. GSR. 1398 dated the 26th November, 1960, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-2503/60].

Notifications under Central Excises and Salt Act and Sea Customs Act, and list of concerns entitled to concessions admissible under section 56A of Indian Income-tax Act.

The Deputy Minister of Finance (Shri B. R. Bhagat): On behalf of Dr. B. Gopala Reddi, I beg to lay on the Table a copy of each of the following papers:—

- (1) Notification No. GSR. 1375 dated the 26th November, 1960, making certain further amendment to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960, under sub-section (4) of section 43B of the Sea Customs Act, 1878, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library; See No. LT-2504/60].
- (2) Notification No. GSR. 1377 dated the 26th November, 1960 under sub-section (4) of section 43B of the Sea Customs Act, 1878. [Placed in Library, See No. LT-2505/60].
- (3) Notification No. GSR. 1381 dated the 26th November, 1960, making certain further amendment to the Central Excise Rules, 1944, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, See No. LT-2506/60].